

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.105-IA/618(AHM)2024
in
C.P.(IB)/293(AHM)2023

Proceedings under Section 95 IBC

IN THE MATTER OF:

Small Industries Development Bank of India
V/s

.....Applicant

Jigneshkumar H Kachhiya S/o Shri H.S.Kachhiya

.....Respondent

Order delivered on: 08/07/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant/RP :Mr. Roshan Kumar, Adv.
For the Respondent :
For the FC :Ms. Pinki, Adv.

ORDER
(Hybrid Mode)

Now the physical copy of the service report has been filed vide inward 4479 on 18.06.2024. the same is taken on record. As per service report affidavit notice sent through registered post on 13.05.2024 and delivered to liquidator of the Corporate Debtor. It was served on 03.06.2024 to CD and to Personal Guarantor it was served on 05.06.2024 apart from service through e-mail. In view of above service upon the Personal Guarantor and Corporate Debtor is considered sufficient and complete. Despite due service neither personal Guarantor or Corporate Debtor appeared previous date of hearing nor today or file any reply in the matter.

Since despite due service neither any reply has been filed nor anyone appeared in two consecutive dates. Therefore right of reply of the personal guarantor is hereby closed and proceeded **ex-parte**.

Re-list on 07.08.2024

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SAMEER KAKAR
MEMBER (TECHNICAL)

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SHAMMI KHAN
MEMBER (JUDICIAL)